

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:3181

ANSWERED ON:15.03.2013

ROYALTY TO STATES

Choudhary Shri Harish; Vasava Shri Mansukhbhai D.

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the quantum and value of crude oil produced during each of the last three years and the current year, State/UT-wise;
- (b) the amount paid as royalty during the said period, State / UT-wise;
- (c) whether Public Sector Undertakings (PSUs) and other private companies refining crude oil are earning more profit and the States from where these companies are extracting oil are getting less share as royalty;
- (d) if so, the reaction of the Government in this regard; and
- (e) the corrective steps taken by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SMT. PANABAACA LAKSHMI)

(a) The State-wise list for quantum of the crude oil produced in Million Metric Tonnes (MMT) during each of the last three years and the current year is placed at Annex-I.

The State-wise list for value of the crude oil, as realized by the Companies, in US Million Dollars during each of the last three years and the current year is placed at Annex-II.

(b) The State-wise list for the amount paid as Royalty, in Rupees crores, during each of the last three years and the current year is placed at Annex-III.

(c) The states get royalty for mining land leased out to oil companies. The PSUs and other companies in turn get profits by sale of oil/gas produced by them by investing in production. Hence royalty and profit are not comparable.

(d) & (e) Do not arise in view of (c) above.